

**Minutes of the Meeting No. 03/17 scheduled on 11.05.2016 (actually held on 19.05.2016) under
the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.17/16 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in the same case. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No M- 28 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Greenlam Industries Ltd., New Delhi F.No.01/83/50/53/AM16/DES-IV RLA F.No.05/23/40/431/AM15 Lic. No.0510392502 dated 19.12.2014
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC (PC Div) vide their O.M. No. 46011/08/2010-PC-II dated 27.04.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 29 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/641/AM15/DES-IV RLA F. No. 03/94/40/285/AM15 Lic. No. 0310786433 dt.04.07.2014
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 15.06.2016.

Case No M- 30 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/372/AM14/DES-IV RLA F. No. 03/94/40/66/AM14 Lic. No. 0310740469 dt.05.07.2013
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 15.06.2016.


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Case No M- 31 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/119/AM14/DES-IV RLA F. No. 03/94/40/724/AM15 Lic. No. 0310790839 dt.07.11.2014
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 15.06.2016.

Case No M- 32 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Chemcon Speciality Chemicals P. Ltd., Baroda F. No. 01/83/50/761/AM14/DES-IV RLA F. No. 34/24/40/316/AM13 Lic. No. 0810124724 dt.12.09.13
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The Committee considered the case as per agenda. Committee decided to allow the ad-hoc norms as under:-

Item of Export	Qty.	Item of Import	Qty
Calcium Bromide Solution	1 kg	Hydrobromic Acid OR Bromine	0.899 Kg 0.455 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

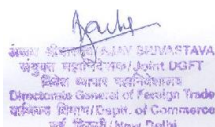
Case No M- 33 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Sabero Organics Gujarat Ltd., Mumbai 1. F. No. 01/83/50/890/AM13/DES-IV RLA F. No. 03/95/40/743/AM13 Lic. No. 0310720296 dt.10.01.2013 2. F. No. 01/83/50/891/AM13/DES-IV RLA F. No. 03/95/40/621/AM13 Lic. No. 0310720301 dt.10.01.2013
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O. No. 4010/105/2012=CH-II dated 12.02.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 34 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Greenply Industries Ltd., Ltd., New Delhi F. No. 01/83/50/527/AM15/DES-IV RLA F. No. 05/23.40/201/AM15 Lic. No. 0510390622 dt.21.08.2014
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The Committee considered the case as per agenda for amendment in description of export item and UOM of export items. During the meeting on 19.05.2016, the Committee decided to amend the

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 Directorate General of Foreign Trade
 संयुक्त निदेशक (आयात) / Joint DGFT
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description of export item and UOM of export items approved in the meeting No. 02/83 dated 13.05.2015 without any other change in the decision taken by NC in its Meeting No. 02/83 dated 13.05.2015, as under:-

Export Item as per AA	UOM	Export item as per NC	UOM	Export Item recommended	UOM
Single Sided Decorative Aluminium Foil Laminated Sheets (Without Barrier Paper), Thickness 0.70 MM (avg. Wt. =1.505 Kg/Sq. Mtr. +/- 2.5%)	Sq. Meter	Single Sided Decorative Aluminium Foil Laminated Sheets (Without Barrier Paper), Thickness 0.70 MM	Kg	Single Sided Decorative Aluminium Foil Laminated Sheets (Without Barrier Paper), Thickness 0.70 MM (avg. Wt. =1.505 Kg/Sq. Mtr. +/- 2.5%)	Sq. Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 35 NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Technichem Organics Pvt. Ltd., Ahmedabad F. No. 01/83/50/611/AM06/DES-IV RLA F. No. 08/24/40/44/AM06 Lic. No-810053284 dt.17.01.2006
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 15.06.2016.


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THIS CASE HAVE BEEN CONSIDERED IN NORMS COMMITTING MEETING No. 03/17 DATED 11.05.2016 (HELD ON 19.05.2016) **OUT OF AGENDA** AS THE DECISION WAS PENDING FOR LONG TIME.

Case No M- 35 –(1) NC No.03/17 Dated 11.05.2016 (held on 19.05.2016)	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F.No.01/83/50/946/AM13/DES-IV RLA F.No.03/95/40/837/AM13 Lic. No.0310722507 dated 31.03.2013
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The Committee considered the case out of agenda for discussing the request of the firm for fixation of norms. During the meeting on 19.05.2016, the Committee decided to ratify the following norms as under:-

1. Item of Export	Qty.	Item of Import	Qty.
Stero NC 400 (Nonyl Phenol Polyglycol Ether 32 Mole Exthoxylate)	1 Kg	1. Nonyl Phenol	0.134 Kg
		2. Ethylene Oxide	0.866 Kg

2. Item of Export	Qty.	Import Item	Qty.
Stero NC 040 (Nonyl Phenyl Poly Glycol Ether)	1 Kg	1. Nonyl Phenol	0.714 Kg
		2. Ethylene Oxide	0.286 Kg

3. Item of Export	Qty.	Import Item	Qty.
Stero NC 300 (F) (Nonyl Phenyl Poly Glycol Ether)	1 kg	1. Nonyl Phenol	0.384 Kg
		2. Ethylene Oxide	0.615 Kg

4. Item of Export	Qty.	Import Item	Qty.
Stero NC 100 (Nonyl Phenol Polyglycol Ether)	1 Kg	1. Nonyl Phenol	0.345 Kg
		2. Ethylene Oxide	0.655 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/83-ALC1/2016 MEETING DATE : 11.05.2016

1	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:15.06.2016
	Decision :The case defer for four weeks. Reminder to M/o Coal (Shri D.N. Prasad, Jt. Secretary) issued on 11.3.2014. DO reminder to Jt.Secretary (M/o Coal) issued on 18.6.2014. Reminder to Secretary (M/o Coal) to be issued. The case is re-listed for 15.06.2016.			
2	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:15.06.2016
	Decision :The Comments considered the case as per agenda and observed that technical comments were called for from M/o Mines but the same have not been received so far. DO letter dated 03.06.2014 from JDG to Jt. Secretary, M/O Mines to expedite the comments. Reminder to Secretary, M/O Mines to be issued. The case is re-listed for 15.06.2016.			
3	Case No.:1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014, 14.7.2014 and 14.01.2016. The case is re-listed for 15.06.2016.			
4	Case No.:8/9/83-ALC1/2015	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00542/AM16/	RLA File :05/23/040/00033/AM13/	Lic.No/Date:0510325623 23.05.2012	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014 and 14.7.2014. Further reminder to RA to be issued. The case is re-listed for 15.06.2016.			
5	Case No.:40/47/83-ALC1/2012	Party Name:HYDERABAD CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected


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HQ File :01/83/050/00874/AM13/	RLA File :09/24/040/00387/AM13/	Lic.No/Date:0910054301 09.11.2012	Defer Date:
Decision: The Committee considered the case as per agenda and decided to reject the case as firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 04.03.2016.			

Case No.:3/5/83- ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
6 HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). E-mail to RA, Goa issued on 28.10.2014. Further reminder to RA to be issued. The case is re-listed for 15.06.2016.			

Case No.:17/17/83- ALC1/2013	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Rejected
7 HQ File :01/83/050/00190/AM14/	RLA File :08/24/040/00015/AM14/	Lic.No/Date:0810120489 25.04.2013	Defer Date:
Decision: The Committee considered the case as per agenda and decided to reject the case as firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.			

Case No.:53/17/83- ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
8 HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda. The Deptt. of C&PC (PC Div) (OPS) has requested to forward a copy of application to them for further examination of the case. U.O. issued on 18.01.2016 and reminder on 16.02.2016. The case is re-listed for 15.06.2016.			

Case No.:1/9/83- ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
9 HQ File :01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter was issued for hard copy on 17.4.2014 and 11.7.2014. Reminder to RA issued by E-mail issued on 28.10.2014. Further reminder to RA to be issued. The case is re-listed for 15.06.2016			

Case No.:23/17/83- ALC1/2013	Party Name:MAHAK DYECHM INDUSTRIES	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Rejected
10 HQ File :01/83/050/00196/AM14/	RLA File :08/24/040/00065/AM14/	Lic.No/Date:0810121258 20.05.2013	Defer Date:
Decision: The Committee considered the case as per agenda and decided to reject the case as			


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the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.

	Case No.:98/26/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
11	HQ File :01/83/050/00421/AM14/	RLA File :05/24/040/00169/AM14/	Lic.No/Date:0510362195 07.08.2013	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 29.03.2016.				

	Case No.:7/28/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
12	HQ File :01/83/050/00459/AM14/	RLA File :30/24/040/00033/AM14/	Lic.No/Date:3010097273 03.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.				

	Case No.:43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
13	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

	Case No.:85/5/83-ALC1/2015	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
14	HQ File :01/83/050/00324/AM16/	RLA File :02/24/040/00172/AM14/	Lic.No/Date:0210198710 10.01.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

	Case No.:28/8/83-ALC1/2014	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00164/AM15/	RLA File :02/24/040/00228/AM14/	Lic.No/Date:0210201738 28.03.2014	Defer Date:
15	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/106/2016-TSW dated 18.04.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


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16	Case No.:10/4/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

17	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

18	Case No.:50/7/83-ALC1/2015	Party Name:GSC, GLASS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00464/AM16/	RLA File :05/23/040/00035/AM15/	Lic.No/Date:0510386561 15.05.2014	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

19	Case No.:96/7/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00510/AM16/	RLA File :05/24/040/00065/AM15/	Lic.No/Date:0510386774 19.05.2014	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O. issued on 30.05.2016. The case is re-listed for 15.06.2016.			

20	Case No.:98/7/83-ALC1/2015	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00512/AM16/	RLA File :05/23/040/00073/AM15/	Lic.No/Date:0510387216 23.05.2014	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

21	Case No.:54/17/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
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HQ File :01/83/050/00848/AM16/	RLA File :15/24/040/00006/AM15/	Lic.No/Date:1510021976 03.06.2014	Defer Date:
Decision: The Committee considered the case as per agenda. During the meeting on 13.06.2016, the Committee decided to approve the case as under :-			
Item of Export	Qty.	Item of Import	Qty
Calcium Carbonate Compound (Containing 70% + - 1% Calcium Carbonate and 30% + - 1% Poly Propylene	1 Kg	PP Granules Poly Propylene	0.3 Kg
		Calcium Carbonate	0.7 Kg

Case No.:43/10/83-ALC1/2014	Party Name: BANARAS BEADS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date:1510021990 09.06.2014	Defer Date:15.06.2016
Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 15.06.2016.			

Case No.:4/10/83-ALC1/2014	Party Name: RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

Case No.:11/18/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
HQ File :01/83/050/00700/AM15/	RLA File :03/95/040/00413/AM15/	Lic.No/Date:0310787952 12.08.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

Case No.:15/18/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
HQ File :01/83/050/00704/AM15/	RLA File :02/24/040/00095/AM15/	Lic.No/Date:0210204815 19.08.2014	Defer Date:15.06.2016
Decision :D/L dated 02.02.2016 issued by Deptt. of IPP. The case is re-listed for 15.06.2016.			

Case No.:1/14/83-ALC1/2014	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
HQ File :01/83/050/00487/AM15/	RLA File :02/24/040/00109/AM15/	Lic.No/Date:0210204885 29.08.2014	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision.			


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Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

27	Case No.:5/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date:0810133189 02.09.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

28	Case No.:85/18/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00774/AM15/	RLA File :10/24/040/00045/AM15/	Lic.No/Date:1010058769 03.09.2014	Defer Date:15.06.2016
Decision :D/L dated 05.04.2016 issued by Deptt. of C&PC (PC Div). The case is re-listed for 15.06.2016.				

29	Case No.:7/14/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

30	Case No.:83/10/83-ALC1/2014	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00313/AM15/	RLA File :07/24/040/00213/AM15/	Lic.No/Date:0710106652 12.09.2014	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

31	Case No.:71/7/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00485/AM16/	RLA File :03/94/040/00687/AM15/	Lic.No/Date:0310790727 03.11.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
32	Case No.:17/1/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00017/AM16/	RLA File :02/24/040/00159/AM15/	Lic.No/Date:0210205135 10.11.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
33	Case No.:5/14/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				
34	Case No.:10/14/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date:0910061296 24.11.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				
35	Case No.:19/1/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved


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HQ File :01/83/050/00019/AM16/	RLA File :02/24/040/00165/AM15/	Lic.No/Date:0210205219 24.11.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/119/2011-CH-II dated 10.10.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:9/1/83- ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
36 HQ File :01/83/050/00009/AM16/	RLA File :05/23/040/00396/AM15/	Lic.No/Date:0510392276 03.12.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

Case No.:5/16/83- ALC1/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
37 HQ File :01/83/050/00590/AM15/	RLA File :02/24/040/00176/AM15/	Lic.No/Date:0210205393 29.12.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

Case No.:6/16/83- ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
38 HQ File :01/83/050/00591/AM15/	RLA File :09/24/040/00541/AM15/	Lic.No/Date:0910061467 31.12.2014	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

Case No.:2/18/83- ALC1/2014	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
39 HQ File :01/83/050/00691/AM15/	RLA File :05/24/040/00475/AM15/	Lic.No/Date:0510392726 07.01.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

Case No.:5/5/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
HQ File :01/83/050/00244/AM16/	RLA File :02/24/040/00200/AM15/	Lic.No/Date:0210205447 14.01.2015	Defer Date:
40	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:70/5/83-ALC1/2015	Party Name:CHAMPION DAI-ICHI TECHNOLOGIES INDIA LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
HQ File :01/83/050/00309/AM16/	RLA File :03/94/040/00886/AM15/	Lic.No/Date:0310793545 03.02.2015	Defer Date:
41	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:66/5/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
42	HQ File :01/83/050/00305/AM16/	RLA File :03/94/040/01051/AM15/	Lic.No/Date:0310793765 11.02.2015
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 15.02.2016.		

Case No.:89/5/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
43	HQ File :01/83/050/00328/AM16/	RLA File :03/95/040/00954/AM15/	Lic.No/Date:0310794024 20.02.2015
			Defer Date:15.06.2016


 जय कृष्ण शर्मा / J. K. SHARMA
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 निदेश सारणी/ निदेशिका
 Directorate General of Foreign Trade
 संयुक्त विभाग/ Dept. of Commerce
 नई दिल्ली/ New Delhi

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.

44	Case No.:53/7/83-ALC1/2015	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00467/AM16/	RLA File :03/94/040/00697/AM14/	Lic.No/Date:0310794287 02.03.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/321/2015-TSW dated 17.05.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

45	Case No.:25/5/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00264/AM16/	RLA File :30/24/040/00059/AM15/	Lic.No/Date:3010103393 03.03.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.				

46	Case No.:105/7/83-ALC1/2015	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00519/AM16/	RLA File :13/24/040/00052/AM15/	Lic.No/Date:1310047807 03.03.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to issued. The case is re-listed for 15.06.2016.				

47	Case No.:70/7/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00484/AM16/	RLA File :03/94/040/01119/AM15/	Lic.No/Date:0310794422 09.03.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 02.03.2016.				

48	Case No.:10/9/83-ALC1/2015	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00544/AM16/	RLA File :05/24/040/00584/AM15/	Lic.No/Date:0510393495 09.03.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to issued. The case is re-listed for 15.06.2016.				

49	Case No.:24/5/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00263/AM16/	RLA File :05/23/040/00567/AM15/	Lic.No/Date:0510393617 18.03.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to issued. The case is re-listed for 15.06.2016.			

50	Case No.:45/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00284/AM16/	RLA File :17/24/040/00207/AM15/	Lic.No/Date:1710006069 19.03.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to issued. The case is re-listed for 15.06.2016.			

51	Case No.:66/7/83-ALC1/2015	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00480/AM16/	RLA File :03/94/040/01168/AM15/	Lic.No/Date:0310794994 30.03.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 11.02.2016.			

52	Case No.:47/7/83-ALC1/2015	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00461/AM16/	RLA File :03/95/040/01108/AM15/	Lic.No/Date:0310795038 31.03.2015	Defer Date:15.06.2016
	Decision :D/L dated 03.02.2016 issued by Deptt. of IPP. The case is re-listed for 15.06.2016.			

53	Case No.:67/7/83-ALC1/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00481/AM16/	RLA File :03/94/040/01195/AM15/	Lic.No/Date:0310795046 31.03.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

54	Case No.:29/7/83-	Party Name:SNAM	Meet No/Date:3/83-	Status:Case
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	ALC1/2015	ABRASIVES PVT. LTD.,	ALC1/2016 11.05.2016	Deferred
	HQ File :01/83/050/00443/AM16/	RLA File :07/24/040/00003/AM16/	Lic.No/Date:0710108027 15.04.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

	Case No.:48/7/83- ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
55	HQ File :01/83/050/00462/AM16/	RLA File :02/24/040/00007/AM16/	Lic.No/Date:0210205722 20.04.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

	Case No.:85/7/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
56	HQ File :01/83/050/00499/AM16/	RLA File :15/24/040/00002/AM16/	Lic.No/Date:1510022051 20.04.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

	Case No.:44/7/83- ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
57	HQ File :01/83/050/00458/AM16/	RLA File :05/24/040/00616/AM15/	Lic.No/Date:0510393915 23.04.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

	Case No.:45/7/83- ALC1/2015	Party Name:LA-DE MURE	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
58	HQ File :01/83/050/00459/AM16/	RLA File :05/23/040/00546/AM15/	Lic.No/Date:0510394002 27.04.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

	Case No.:74/7/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
59	HQ File :01/83/050/00488/AM16/	RLA File :17/24/040/00005/AM16/	Lic.No/Date:1710006097 28.04.2015	Defer Date:15.06.2016


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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.

60	Case No.:26/7/83-ALC1/2015	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00440/AM16/	RLA File :04/24/040/00007/AM16/	Lic.No/Date:0410160468 30.04.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 02.03.2016.				

61	Case No.:27/7/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00441/AM16/	RLA File :31/83/040/00008/AM16/	Lic.No/Date:3110065402 30.04.2015	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

62	Case No.:28/9/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00562/AM16/	RLA File :09/24/040/00017/AM16/	Lic.No/Date:0910061953 01.05.2015	Defer Date:15.06.2016
Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 15.06.2016.				

63	Case No.:82/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00496/AM16/	RLA File :15/24/040/00006/AM16/	Lic.No/Date:1510022060 05.05.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

64	Case No.:2/3/83-ALC1/2015	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00158/AM16/	RLA File :08/24/040/00011/AM16/	Lic.No/Date:0810135236 08.05.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration				


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of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
Reminder to RA to be issued. The case is re-listed for 15.06.2016.

65	Case No.:75/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00489/AM16/	RLA File :17/24/040/00009/AM16/	Lic.No/Date:1710006101 13.05.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

66	Case No.:83/7/83-ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00497/AM16/	RLA File :02/24/040/00002/AM16/	Lic.No/Date:0210205793 14.05.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

67	Case No.:77/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00491/AM16/	RLA File :15/24/040/00008/AM16/	Lic.No/Date:1510022065 21.05.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

68	Case No.:7/9/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00541/AM16/	RLA File :04/24/040/00044/AM16/	Lic.No/Date:0410160578 26.05.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

69	Case No.:80/7/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00494/AM16/	RLA File :02/24/040/00025/AM16/	Lic.No/Date:0210205842 29.05.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

70	Case No.:79/7/83-	Party Name:METALITE	Meet No/Date:3/83-	Status:Case
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	ALC1/2015	ECO FUTURE LABS PRIVATE LIMITED	ALC1/2016 11.05.2016	Deferred
	HQ File :01/83/050/00493/AM16/	RLA File :05/24/040/00081/AM16/	Lic.No/Date:0510394397 02.06.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

	Case No.:9/9/83-ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
71	HQ File :01/83/050/00543/AM16/	RLA File :10/24/040/00014/AM16/	Lic.No/Date:1010059168 02.06.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 21.03.2016.			

	Case No.:92/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
72	HQ File :01/83/050/00506/AM16/	RLA File :17/24/040/00017/AM16/	Lic.No/Date:1710006128 05.06.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

	Case No.:89/7/83-ALC1/2015	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
73	HQ File :01/83/050/00503/AM16/	RLA File :05/23/040/00093/AM16/	Lic.No/Date:0510394476 08.06.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

	Case No.:23/3/83-ALC1/2016	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
74	HQ File :01/83/050/00023/AM17/	RLA File :03/95/040/00135/AM16/	Lic.No/Date:0310796502 09.06.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

	Case No.:91/7/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
75	HQ File :01/83/050/00505/AM16/	RLA File :05/24/040/00102/AM16/	Lic.No/Date:0510394505 10.06.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			


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of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
Reminder to RA to be issued. The case is re-listed for 15.06.2016.

76	Case No.:83/9/83-ALC1/2015	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00617/AM16/	RLA File :03/94/040/00081/AM16/	Lic.No/Date:0310796568 11.06.2015	Defer Date:
Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 05.02.2016.				

77	Case No.:85/9/83-ALC1/2015	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00619/AM16/	RLA File :03/94/040/00203/AM16/	Lic.No/Date:0310796565 11.06.2015	Defer Date:
Decision: The Committee considered the case as per agenda. During the meeting on 13.06.2016, the Committee decided to approve the case as applied for by the firm.				

78	Case No.:19/9/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00553/AM16/	RLA File :09/24/040/00079/AM16/	Lic.No/Date:0910062178 12.06.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

79	Case No.:84/9/83-ALC1/2015	Party Name:ESKAY IODINE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00618/AM16/	RLA File :03/94/040/00510/AM15/	Lic.No/Date:0310796586 12.06.2015	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

80	Case No.:91/9/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
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HQ File :01/83/050/00625/AM16/	RLA File :06/24/040/00012/AM16/	Lic.No/Date:0610038173 15.06.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

Case No.:14/9/83- ALC1/2015	Party Name:RUSHIL DECOR LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
HQ File :01/83/050/00548/AM16/	RLA File :08/24/040/00080/AM16/	Lic.No/Date:0810135483 17.06.2015	Defer Date:
81	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/92/2016-TSW dated 17.05.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:100/7/83- ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Rejected
82	HQ File :01/83/050/00514/AM16/	RLA File :03/95/040/00092/AM16/	Lic.No/Date:0310796706 18.06.2015
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 15.02.2016.		

Case No.:52/9/83- ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Rejected
83	HQ File :01/83/050/00586/AM16/	RLA File :03/95/040/00069/AM16/	Lic.No/Date:0310796870 25.06.2015
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 15.02.2016.		

Case No.:53/9/83- ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Rejected
84	HQ File :01/83/050/00587/AM16/	RLA File :03/95/040/00070/AM16/	Lic.No/Date:0310796872 25.06.2015
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 15.02.2016.		

Case No.:67/9/83- ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Rejected
85	HQ File :01/83/050/00601/AM16/	RLA File :03/95/040/00539/AM15/	Lic.No/Date:0310796864 25.06.2015
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 16.03.2016.		


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86	Case No.:71/9/83-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00605/AM16/	RLA File :03/95/040/00368/AM15/	Lic.No/Date:0310796860 25.06.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 16.03.2016.			

87	Case No.:16/9/83-ALC1/2015	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00550/AM16/	RLA File :05/24/040/00126/AM16/	Lic.No/Date:0510394728 26.06.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

88	Case No.:9/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00638/AM16/	RLA File :17/24/040/00021/AM16/	Lic.No/Date:1710006134 26.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

89	Case No.:41/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00575/AM16/	RLA File :05/23/040/00102/AM16/	Lic.No/Date:0510394738 29.06.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			


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90	Case No.:21/9/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00555/AM16/	RLA File :05/23/040/00139/AM16/	Lic.No/Date:0510394765 30.06.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

91	Case No.:7/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00636/AM16/	RLA File :17/24/040/00022/AM16/	Lic.No/Date:1710006136 30.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

92	Case No.:34/11/83-ALC1/2015	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00663/AM16/	RLA File :56/24/040/00036/AM15/	Lic.No/Date:5610004636 30.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

93	Case No.:62/9/83-ALC1/2015	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00596/AM16/	RLA File :03/95/040/00231/AM16/	Lic.No/Date:0310796999 01.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

94	Case No.:5/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016	Status:Case Approved
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		11.05.2016	
HQ File :01/83/050/00634/AM16/	RLA File :17/24/040/00025/AM16/	Lic.No/Date:1710006138 01.07.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

95	Case No.:47/9/83- ALC1/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00581/AM16/	RLA File :03/95/040/00254/AM16/	Lic.No/Date:0310797025 02.07.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.				

96	Case No.:66/9/83- ALC1/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00600/AM16/	RLA File :03/95/040/00253/AM16/	Lic.No/Date:0310797024 02.07.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 10.03.2016.				

97	Case No.:15/11/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00644/AM16/	RLA File :17/24/040/00029/AM16/	Lic.No/Date:1710006143 08.07.2015	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

98	Case No.:17/9/83- ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3310030217	Defer


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:01/83/050/00551/AM16/	:33/24/040/00002/AM16/	09.07.2015	Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			

Case No.:34/9/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
HQ File :01/83/050/00568/AM16/	RLA File :05/23/040/00141/AM16/	Lic.No/Date:0510394883 13.07.2015	Defer Date:
99	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2012-CH-II dated 16.04.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:35/9/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
HQ File :01/83/050/00569/AM16/	RLA File :05/23/040/00134/AM16/	Lic.No/Date:0510394893 14.07.2015	Defer Date:15.06.2016
100	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.		

Case No.:88/9/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
HQ File :01/83/050/00622/AM16/	RLA File :03/94/040/00214/AM16/	Lic.No/Date:0310797260 15.07.2015	Defer Date:
101	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 02.03.2016.		

Case No.:89/9/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
HQ File :01/83/050/00623/AM16/	RLA File :03/94/040/00205/AM16/	Lic.No/Date:0310797258 15.07.2015	Defer Date:
102	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 02.03.2016.		

Case No.:29/9/83-ALC1/2015	Party Name:SHREE SALES CORPORATION	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
HQ File :01/83/050/00563/AM16/	RLA File :13/24/040/00012/AM16/	Lic.No/Date:1310047924 16.07.2015	Defer Date:15.06.2016
103	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).		


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	Reminder to RA to be issued. The case is re-listed for 15.06.2016.			
104	Case No.:36/11/83-ALC1/2015	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00665/AM16/	RLA File :32/24/040/00007/AM16/	Lic.No/Date:3210077622 16.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 15.06.2016.			
105	Case No.:33/9/83-ALC1/2015	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00567/AM16/	RLA File :08/24/040/00105/AM16/	Lic.No/Date:0810135687 17.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
106	Case No.:35/11/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00664/AM16/	RLA File :08/24/040/00026/AM16/	Lic.No/Date:0810135683 17.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
107	Case No.:87/9/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00621/AM16/	RLA File :03/94/040/00295/AM16/	Lic.No/Date:0310797462 21.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/59/2015-TSW dated 09.05.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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108	Case No.:11/9/83-ALC1/2015	Party Name:POROCEL INDIA LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00545/AM16/	RLA File :31/83/040/00051/AM16/	Lic.No/Date:3110065556 22.07.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 04.03.2016.			

109	Case No.:36/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00570/AM16/	RLA File :05/23/040/00166/AM16/	Lic.No/Date:0510395028 22.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

110	Case No.:61/9/83-ALC1/2015	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00595/AM16/	RLA File :03/95/040/00289/AM16/	Lic.No/Date:0310797537 22.07.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 29.02.2016.			

111	Case No.:72/9/83-ALC1/2015	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00606/AM16/	RLA File :03/95/040/00324/AM16/	Lic.No/Date:0310797535 22.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

112	Case No.:49/9/83-ALC1/2015	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00583/AM16/	RLA File :03/95/040/00323/AM16/	Lic.No/Date:0310797598 23.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

113	Case No.:37/9/83-ALC1/2015	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
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	HQ File :01/83/050/00571/AM16/	RLA File :05/23/040/00176/AM16/	Lic.No/Date:0510395080 24.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

114	Case No.:90/9/83- ALC1/2015	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00624/AM16/	RLA File :03/94/040/00289/AM16/	Lic.No/Date:0310797656 24.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

115	Case No.:78/9/83- ALC1/2015	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00612/AM16/	RLA File :03/95/040/00252/AM16/	Lic.No/Date:0310797758 28.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

116	Case No.:106/7/83- ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00520/AM16/	RLA File :08/24/040/00025/AM16/	Lic.No/Date:0810135755 29.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

117	Case No.:107/7/83- ALC1/2015	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00521/AM16/	RLA File :34/24/040/00121/AM16/	Lic.No/Date:3410041413 29.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

118	Case No.:6/9/83- ALC1/2015	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00540/AM16/	RLA File :02/24/040/00080/AM16/	Lic.No/Date:0210206024 29.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			


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	The case is re-listed for 15.06.2016.
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119	Case No.:31/9/83-ALC1/2015	Party Name:PUSHPSONS FIBROL PRIVATE LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00565/AM16/	RLA File :05/24/040/00203/AM16/	Lic.No/Date:0510395122 29.07.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

120	Case No.:39/11/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00668/AM16/	RLA File :34/24/040/00124/AM16/	Lic.No/Date:3410041409 29.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

121	Case No.:19/11/83-ALC1/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00648/AM16/	RLA File :04/24/040/00109/AM16/	Lic.No/Date:0410160848 30.07.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

122	Case No.:14/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00643/AM16/	RLA File :17/24/040/00036/AM16/	Lic.No/Date:1710006158 03.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			


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	redemption purposes.
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

	Case No.:28/11/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00657/AM16/	RLA File :05/23/040/00187/AM16/	Lic.No/Date:0510395155 03.08.2015	Defer Date:
123	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2011-50-CH-II dated 18.12.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:72/11/83-ALC1/2015	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
124	HQ File :01/83/050/00701/AM16/	RLA File :03/95/040/00305/AM16/	Lic.No/Date:0310797881 03.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:12/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00641/AM16/	RLA File :17/24/040/00037/AM16/	Lic.No/Date:1710006159 05.08.2015	Defer Date:
125	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:13/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
126	HQ File :01/83/050/00642/AM16/	RLA File :17/24/040/00038/AM16/	Lic.No/Date:1710006160 05.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			


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	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
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127	Case No.:25/11/83-ALC1/2015	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00654/AM16/	RLA File :02/24/040/00058/AM16/	Lic.No/Date:0210206043 05.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

128	Case No.:26/11/83-ALC1/2015	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00655/AM16/	RLA File :02/24/040/00057/AM16/	Lic.No/Date:0210206042 05.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

129	Case No.:41/11/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00670/AM16/	RLA File :34/24/040/00068/AM16/	Lic.No/Date:3410041434 05.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

130	Case No.:42/11/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00671/AM16/	RLA File :34/24/040/00126/AM16/	Lic.No/Date:3410041433 05.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes.
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

131	Case No.:23/11/83-ALC1/2015	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00652/AM16/	RLA File :02/24/040/00096/AM16/	Lic.No/Date:0210206059 11.08.2015	Defer Date:15.06.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 15.06.2016.			

132	Case No.:24/11/83-ALC1/2015	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00653/AM16/	RLA File :02/24/040/00091/AM16/	Lic.No/Date:0210206060 11.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

133	Case No.:33/11/83-ALC1/2015	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00662/AM16/	RLA File :56/24/040/00018/AM16/	Lic.No/Date:5610004657 11.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to sent a copy of application received from RA to Deptt. of IPP for their comments. U.O issued on 23.05.2016. The case is re-listed for 15.06.2016.			

134	Case No.:10/11/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00639/AM16/	RLA File :17/24/040/00040/AM16/	Lic.No/Date:1710006164 12.08.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower.
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135	Case No.:27/11/83-ALC1/2015	Party Name:PROEC ENERGY LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00656/AM16/	RLA File :05/24/040/00241/AM16/	Lic.No/Date:0510395317 14.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

136	Case No.:69/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00698/AM16/	RLA File :03/95/040/01009/AM15/	Lic.No/Date:0310798170 14.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

137	Case No.:70/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00699/AM16/	RLA File :03/95/040/01109/AM15/	Lic.No/Date:0310798168 14.08.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

138	Case No.:31/11/83-ALC1/2015	Party Name:PRASAN SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1010059248	Defer


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	:01/83/050/00660/AM16/	:10/24/040/00045/AM16/	17.08.2015	Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

139	Case No.:40/11/83-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00669/AM16/	RLA File :34/24/040/00109/AM16/	Lic.No/Date:3410041461 17.08.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

140	Case No.:75/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00704/AM16/	RLA File :03/95/040/00195/AM16/	Lic.No/Date:0310798230 17.08.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

141	Case No.:81/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00710/AM16/	RLA File :03/94/040/00880/AM15/	Lic.No/Date:0310798206 17.08.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

142	Case No.:66/11/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00695/AM16/	RLA File :02/24/040/00079/AM16/	Lic.No/Date:0210206074 18.08.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

143	Case No.:76/11/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00705/AM16/	RLA File :03/95/040/00107/AM16/	Lic.No/Date:0310798372 21.08.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for				


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	redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

144	Case No.:30/11/83-ALC1/2015	Party Name: AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00659/AM16/	RLA File :05/23/040/00197/AM16/	Lic.No/Date:0510395417 25.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

145	Case No.:74/11/83-ALC1/2015	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00703/AM16/	RLA File :03/95/040/00378/AM16/	Lic.No/Date:0310798479 26.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

146	Case No.:85/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00714/AM16/	RLA File :03/94/040/00420/AM16/	Lic.No/Date:0310798484 26.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

147	Case No.:87/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00716/AM16/	RLA File :03/94/040/00421/AM16/	Lic.No/Date:0310798486 26.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

148	Case No.:37/11/83-ALC1/2015	Party Name:GREENVALE ECO PRODUCTS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00666/AM16/	RLA File :31/83/040/00077/AM16/	Lic.No/Date:3110065612 27.08.2015	Defer Date:15.06.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 15.06.2016.			

149	Case No.:29/11/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00658/AM16/	RLA File :05/23/040/00225/AM16/	Lic.No/Date:0510395474 28.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

150	Case No.:38/11/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00667/AM16/	RLA File :31/83/040/00078/AM16/	Lic.No/Date:3110065615 28.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

151	Case No.:79/11/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00708/AM16/	RLA File :03/95/040/00160/AM16/	Lic.No/Date:0310798563 28.08.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/5/2015-CH-II dated 15.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

152	Case No.:2/11/83-ALC1/2015	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00631/AM16/	RLA File :05/24/040/00259/AM16/	Lic.No/Date:0510395491 31.08.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

153	Case No.:67/11/83-ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00696/AM16/	RLA File :05/24/040/00258/AM16/	Lic.No/Date:0510395476 31.08.2015	Defer Date:15.06.2016


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	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
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154	Case No.:17/11/83-ALC1/2015	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00646/AM16/	RLA File :04/24/040/00089/AM16/	Lic.No/Date:0410160992 04.09.2015	Defer Date:15.06.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 15.06.2016.			

155	Case No.:18/11/83-ALC1/2015	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00647/AM16/	RLA File :04/24/040/00090/AM16/	Lic.No/Date:0410160994 07.09.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

156	Case No.:40/17/83-ALC1/2015	Party Name:KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00834/AM16/	RLA File :03/94/040/00428/AM16/	Lic.No/Date:0310798689 07.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

157	Case No.:1/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00535/AM16/	RLA File :09/24/040/00310/AM16/	Lic.No/Date:0910062577 09.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			


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	of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
158	Case No.:2/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00536/AM16/	RLA File :09/24/040/00314/AM16/	Lic.No/Date:0910062578 09.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
159	Case No.:3/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00537/AM16/	RLA File :09/24/040/00311/AM16/	Lic.No/Date:0910062579 09.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
160	Case No.:4/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00538/AM16/	RLA File :09/24/040/00309/AM16/	Lic.No/Date:0910062580 09.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
161	Case No.:68/11/83-ALC1/2015	Party Name:METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00697/AM16/	RLA File :05/24/040/00272/AM16/	Lic.No/Date:0510395561 09.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
162	Case No.:92/11/83-ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Rejected
	HQ File :01/83/050/00721/AM16/	RLA File :03/95/040/00353/AM16/	Lic.No/Date:0310798761 09.09.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 30.03.2016.			
163	Case No.:41/17/83-ALC1/2015	Party Name:DNS FINE CHEMICALS & LABORATORIES (P)	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred

		LTD.		
	HQ File :01/83/050/00835/AM16/	RLA File :03/94/040/00412/AM16/	Lic.No/Date:0310798807 10.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:21/11/83- ALC1/2015	Party Name:SATYAM POLY PLAST	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00650/AM16/	RLA File :13/24/040/00024/AM16/	Lic.No/Date:1310047971 15.09.2015	Defer Date:
164	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/51/2010-PC-II dated 14.08.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:58/11/83- ALC1/2015	Party Name:VEDI CARE AYURVEDA PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00687/AM16/	RLA File :05/24/040/00064/AM16/	Lic.No/Date:0510395615 15.09.2015	Defer Date:15.06.2016
165	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:59/11/83- ALC1/2015	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00688/AM16/	RLA File :05/23/040/00230/AM16/	Lic.No/Date:0510395622 15.09.2015	Defer Date:
166	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

167	Case No.:31/17/83- ALC1/2015	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
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	HQ File :01/83/050/00825/AM16/	RLA File :03/94/040/00457/AM16/	Lic.No/Date:0310798985 21.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

168	Case No.:32/17/83- ALC1/2015	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00826/AM16/	RLA File :03/94/040/00453/AM16/	Lic.No/Date:0310798982 21.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

169	Case No.:33/17/83- ALC1/2015	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00827/AM16/	RLA File :03/94/040/00451/AM16/	Lic.No/Date:0310798981 21.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

170	Case No.:57/11/83- ALC1/2015	Party Name:CLASSIC COIR FACTORY	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00686/AM16/	RLA File :10/24/040/00051/AM16/	Lic.No/Date:1010059274 22.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

171	Case No.:35/17/83- ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00829/AM16/	RLA File :03/94/040/00487/AM16/	Lic.No/Date:0310799013 22.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

172	Case No.:63/11/83- ALC1/2015	Party Name:INTEGRATED	Meet No/Date:3/83- ALC1/2016	Status:Case Deferred
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		FIRE PROTECTION PVT. LTD.	11.05.2016	
	HQ File :01/83/050/00692/AM16/	RLA File :02/24/040/00112/AM16/	Lic.No/Date:0210206183 23.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

173	Case No.:34/17/83- ALC1/2015	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00828/AM16/	RLA File :03/94/040/00389/AM16/	Lic.No/Date:0310799027 23.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

174	Case No.:61/11/83- ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00690/AM16/	RLA File :05/24/040/00293/AM16/	Lic.No/Date:0510395728 24.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

175	Case No.:60/11/83- ALC1/2015	Party Name:SOUTHERN HYDROCARBONS	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00689/AM16/	RLA File :25/24/040/00007/AM16/	Lic.No/Date:2510004418 28.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

176	Case No.:62/11/83- ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00691/AM16/	RLA File :34/24/040/00171/AM16/	Lic.No/Date:3410041560 28.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			


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177	Case No.:36/17/83-ALC1/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00830/AM16/	RLA File :03/94/040/00507/AM16/	Lic.No/Date:0310799097 29.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

178	Case No.:53/11/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00682/AM16/	RLA File :05/23/040/00276/AM16/	Lic.No/Date:0510395774 30.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

179	Case No.:65/11/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00694/AM16/	RLA File :05/23/040/00277/AM16/	Lic.No/Date:0510395775 30.09.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

180	Case No.:64/11/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00693/AM16/	RLA File :05/23/040/00263/AM16/	Lic.No/Date:0510395787 01.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

181	Case No.:27/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00821/AM16/	RLA File :17/24/040/00059/AM16/	Lic.No/Date:1710006182 01.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

182	Case No.:26/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00820/AM16/	RLA File :17/24/040/00062/AM16/	Lic.No/Date:1710006186 07.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

183	Case No.:55/11/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00684/AM16/	RLA File :02/24/040/00140/AM16/	Lic.No/Date:0210206218 09.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be sent to Deptt. of IPP for their comments. The case is re-listed for 15.06.2016.			

184	Case No.:28/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00822/AM16/	RLA File :17/24/040/00063/AM16/	Lic.No/Date:1710006187 14.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

185	Case No.:9/17/83-ALC1/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00803/AM16/	RLA File :09/24/040/00433/AM16/	Lic.No/Date:0910062757 20.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			


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186	Case No.:42/17/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00836/AM16/	RLA File :03/95/040/00469/AM16/	Lic.No/Date:0310799580 21.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

187	Case No.:37/17/83-ALC1/2015	Party Name:FILMLAB (I) PVT LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00831/AM16/	RLA File :03/94/040/00568/AM16/	Lic.No/Date:0310799649 23.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

188	Case No.:38/17/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00832/AM16/	RLA File :03/94/040/00191/AM16/	Lic.No/Date:0310799644 23.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

189	Case No.:39/17/83-ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00833/AM16/	RLA File :03/94/040/00119/AM16/	Lic.No/Date:0310799643 23.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

190	Case No.:1/11/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00630/AM16/	RLA File :05/24/040/00173/AM16/	Lic.No/Date:0510396023 26.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

191	Case No.:45/17/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00839/AM16/	RLA File :03/95/040/00202/AM16/	Lic.No/Date:0310799664 26.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

192	Case No.:46/17/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00840/AM16/	RLA File :03/95/040/00203/AM16/	Lic.No/Date:0310799663 26.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

193	Case No.:47/17/83-ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00841/AM16/	RLA File :03/95/040/00528/AM16/	Lic.No/Date:0310799671 26.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

194	Case No.:51/17/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00845/AM16/	RLA File :33/24/040/00009/AM16/	Lic.No/Date:3310030258 26.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

195	Case No.:2/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00002/AM17/	RLA File :03/94/040/00147/AM16/	Lic.No/Date:0310799670 26.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

196	Case No.:3/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310799667	Defer


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	:01/83/050/00003/AM17/	:03/94/040/00285/AM16/	26.10.2015	Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

197	Case No.:4/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00004/AM17/	RLA File :03/94/040/00310/AM16/	Lic.No/Date:0310799669 26.10.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

198	Case No.:18/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

199	Case No.:7/3/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00007/AM17/	RLA File :03/94/040/00569/AM16/	Lic.No/Date:0310799702 27.10.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

200	Case No.:15/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00015/AM17/	RLA File :03/94/040/00115/AM16/	Lic.No/Date:0310799697 27.10.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

201	Case No.:10/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00010/AM17/	RLA File :03/94/040/00576/AM16/	Lic.No/Date:0310799738 28.10.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				


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202	Case No.:11/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00011/AM17/	RLA File :03/94/040/00579/AM16/	Lic.No/Date:0310799736 28.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

203	Case No.:12/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00012/AM17/	RLA File :03/94/040/00577/AM16/	Lic.No/Date:0310799735 28.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

204	Case No.:13/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00013/AM17/	RLA File :03/94/040/00578/AM16/	Lic.No/Date:0310799758 28.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

205	Case No.:7/17/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00801/AM16/	RLA File :02/24/040/00145/AM16/	Lic.No/Date:0210206249 29.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 15.06.2016.			

206	Case No.:16/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

207	Case No.:17/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00811/AM16/	RLA File :09/24/040/00268/AM16/	Lic.No/Date:0910062793 29.10.2015	Defer Date:15.06.2016


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	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
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208	Case No.:5/3/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00005/AM17/	RLA File :03/94/040/00581/AM16/	Lic.No/Date:0310799846 29.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

209	Case No.:14/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00014/AM17/	RLA File :03/94/040/00574/AM16/	Lic.No/Date:0310799847 29.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

210	Case No.:4/11/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00633/AM16/	RLA File :34/24/040/00186/AM16/	Lic.No/Date:3410041635 30.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 04.09.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

211	Case No.:22/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00816/AM16/	RLA File :17/24/040/00070/AM16/	Lic.No/Date:1710006198 30.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

212	Case No.:29/17/83-ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00823/AM16/	RLA File :22/24/040/00061/AM16/	Lic.No/Date:2210015340 30.10.2015	Defer Date:15.06.2016
	Decision : The Committee considered the case as per agenda. Hard copy of application received			


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	from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 15.06.2016.
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213	Case No.:8/3/83-ALC1/2016	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00008/AM17/	RLA File :03/94/040/00593/AM16/	Lic.No/Date:0310799888 30.10.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

214	Case No.:20/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00814/AM16/	RLA File :17/24/040/00072/AM16/	Lic.No/Date:1710006200 02.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

215	Case No.:25/17/83-ALC1/2015	Party Name:VINOD AGENCIES	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00819/AM16/	RLA File :50/24/040/00014/AM16/	Lic.No/Date:5010002227 02.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application sent to Deptt. of IPP for their comments. U.O. issued on 23.05.2016. The case is re-listed for 15.06.2016.			

216	Case No.:6/3/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00006/AM17/	RLA File :03/94/040/00583/AM16/	Lic.No/Date:0310799941 02.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

217	Case No.:28/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00028/AM17/	RLA File :03/94/040/01142/AM15/	Lic.No/Date:0310799947 02.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

218	Case No.:21/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016	Status:Case Deferred
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			11.05.2016	
	HQ File :01/83/050/00815/AM16/	RLA File :17/24/040/00073/AM16/	Lic.No/Date:1710006201 03.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:16/3/83- ALC1/2016	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
219	HQ File :01/83/050/00016/AM17/	RLA File :03/94/040/00544/AM16/	Lic.No/Date:0310799984 03.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:14/17/83- ALC1/2015	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
220	HQ File :01/83/050/00808/AM16/	RLA File :05/23/040/00331/AM16/	Lic.No/Date:0510396219 04.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:50/17/83- ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
221	HQ File :01/83/050/00844/AM16/	RLA File :03/95/040/00473/AM16/	Lic.No/Date:0310800007 04.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:11/17/83- ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
222	HQ File :01/83/050/00805/AM16/	RLA File :05/23/040/00310/AM16/	Lic.No/Date:0510396220 05.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:99/11/83- ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
223	HQ File :01/83/050/00728/AM16/	RLA File :03/95/040/00582/AM16/	Lic.No/Date:0310800121 06.11.2015	Defer Date:15.06.2016

	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 15.06.2016.
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224	Case No.:8/17/83-ALC1/2015	Party Name:COLOUR INDIA	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00802/AM16/	RLA File :34/24/040/00209/AM16/	Lic.No/Date:3410041664 06.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

225	Case No.:43/17/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00837/AM16/	RLA File :03/95/040/00565/AM16/	Lic.No/Date:0310800118 06.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

226	Case No.:48/17/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00842/AM16/	RLA File :03/95/040/00540/AM15/	Lic.No/Date:0310800098 06.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

227	Case No.:49/17/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00843/AM16/	RLA File :03/95/040/00110/AM16/	Lic.No/Date:0310800100 06.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

228	Case No.:44/17/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00838/AM16/	RLA File :03/95/040/00477/AM16/	Lic.No/Date:0310800153 09.11.2015	Defer Date:15.06.2016


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	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
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229	Case No.:12/17/83-ALC1/2015	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00806/AM16/	RLA File :05/23/040/00341/AM16/	Lic.No/Date:0510396304 10.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

230	Case No.:13/17/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00807/AM16/	RLA File :05/23/040/00332/AM16/	Lic.No/Date:0510396322 13.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

231	Case No.:30/17/83-ALC1/2015	Party Name:MAHARASHTRA CARBON PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00824/AM16/	RLA File :50/24/040/00015/AM16/	Lic.No/Date:5010002239 16.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

232	Case No.:5/17/83-ALC1/2015	Party Name:KALIMA GRANITES	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA and sent to Deptt. of IPP for their comments. U.O issued on 13.05.2016. The case is re-listed for 15.06.2016.			

233	Case No.:10/17/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0510396350	Defer Date:


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	:01/83/050/00804/AM16/	:05/24/040/00344/AM16/	17.11.2015	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:52/17/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00846/AM16/	RLA File :33/24/040/00003/AM16/	Lic.No/Date:3310030280 19.11.2015	Defer Date:
234	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.C.II.14012/30/2012-CH-II dated 05.01.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:53/17/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00847/AM16/	RLA File :33/24/040/00010/AM16/	Lic.No/Date:3310030278 19.11.2015	Defer Date:
235	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:17/3/83-ALC1/2016	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00017/AM17/	RLA File :03/94/040/00598/AM16/	Lic.No/Date:0310800310 19.11.2015	Defer Date:15.06.2016
236	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

237	Case No.:6/17/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
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	HQ File :01/83/050/00800/AM16/	RLA File :05/24/040/00243/AM16/	Lic.No/Date:0510396397 23.11.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:23/17/83- ALC1/2015	Party Name:DOLPHIN POLYFILL PVT.LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00817/AM16/	RLA File :24/24/040/00024/AM16/	Lic.No/Date:2410041869 23.11.2015	Defer Date:
238	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:24/17/83- ALC1/2015	Party Name:DOLPHIN POLYFILL PVT.LTD.	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00818/AM16/	RLA File :24/24/040/00023/AM16/	Lic.No/Date:2410041868 23.11.2015	Defer Date:15.06.2016
239	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:15/17/83- ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00809/AM16/	RLA File :10/24/040/00072/AM16/	Lic.No/Date:1010059325 24.11.2015	Defer Date:15.06.2016
240	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:26/3/83- ALC1/2016	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00026/AM17/	RLA File :03/94/040/00620/AM16/	Lic.No/Date:0310800540 01.12.2015	Defer Date:15.06.2016
241	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			


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242	Case No.:4/17/83-ALC1/2015	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00798/AM16/	RLA File :09/24/040/00485/AM16/	Lic.No/Date:0910062923 02.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

243	Case No.:25/3/83-ALC1/2016	Party Name:CHAMPION DAI-ICHI TECHNOLOGIES INDIA LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00025/AM17/	RLA File :03/94/040/00677/AM16/	Lic.No/Date:0310800607 02.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

244	Case No.:24/3/83-ALC1/2016	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00024/AM17/	RLA File :03/94/040/00646/AM16/	Lic.No/Date:0310800642 03.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

245	Case No.:27/3/83-ALC1/2016	Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00027/AM17/	RLA File :03/94/040/00627/AM16/	Lic.No/Date:0310800636 03.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

246	Case No.:9/3/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00009/AM17/	RLA File :03/94/040/00687/AM16/	Lic.No/Date:0310800692 04.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

247	Case No.:22/3/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310800690	Defer


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	:01/83/050/00022/AM17/	:03/94/040/00701/AM16/	04.12.2015	Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:1/13/83-ALC1/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
248	HQ File :01/83/050/00769/AM16/	RLA File :34/24/040/00225/AM16/	Lic.No/Date:3410041721 10.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:2/15/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
249	HQ File :01/83/050/00788/AM16/	RLA File :05/23/040/00386/AM16/	Lic.No/Date:0510396589 10.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

	Case No.:44/3/83-ALC1/2016	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00044/AM17/	RLA File :03/94/040/00722/AM16/	Lic.No/Date:0310800873 10.12.2015	Defer Date:
250	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/23/2013-CH-II dated 28.04.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:2/13/83-ALC1/2015	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
251	HQ File :01/83/050/00770/AM16/	RLA File :34/24/040/00232/AM16/	Lic.No/Date:3410041729 11.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

252	Case No.:18/3/83-ALC1/2016	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510396607	Defer


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	:01/83/050/00018/AM17/	:05/24/040/00342/AM16/	14.12.2015	Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

253	Case No.:34/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00034/AM17/	RLA File :17/24/040/00081/AM16/	Lic.No/Date:1710006214 14.12.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

254	Case No.:32/3/83-ALC1/2016	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00032/AM17/	RLA File :02/24/040/00166/AM16/	Lic.No/Date:0210206363 16.12.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

255	Case No.:35/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00035/AM17/	RLA File :17/24/040/00082/AM16/	Lic.No/Date:1710006217 16.12.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

256	Case No.:39/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00039/AM17/	RLA File :17/24/040/00083/AM16/	Lic.No/Date:1710006218 16.12.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

257	Case No.:19/3/83-ALC1/2016	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00019/AM17/	RLA File :05/23/040/00377/AM16/	Lic.No/Date:0510396778 21.12.2015	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

258	Case No.:36/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00036/AM17/	RLA File :17/24/040/00084/AM16/	Lic.No/Date:1710006219 21.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

259	Case No.:41/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00041/AM17/	RLA File :17/24/040/00085/AM16/	Lic.No/Date:1710006220 21.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

260	Case No.:49/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00049/AM17/	RLA File :34/24/040/00173/AM16/	Lic.No/Date:3410041755 21.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

261	Case No.:50/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00050/AM17/	RLA File :34/24/040/00093/AM16/	Lic.No/Date:3410041756 21.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

262	Case No.:6/13/83-ALC1/2015	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00774/AM16/	RLA File :25/24/040/00011/AM16/	Lic.No/Date:2510004436 22.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			


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	account of shortage of technical manpower.			
263	Case No.:21/3/83-ALC1/2016	Party Name:KLJ ORGANIC LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00021/AM17/	RLA File :05/23/040/00397/AM16/	Lic.No/Date:0510396811 22.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
264	Case No.:7/13/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00775/AM16/	RLA File :09/24/040/00569/AM16/	Lic.No/Date:0910063043 28.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
265	Case No.:51/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00051/AM17/	RLA File :34/24/040/00141/AM16/	Lic.No/Date:3410041761 28.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
266	Case No.:52/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00052/AM17/	RLA File :34/24/040/00220/AM16/	Lic.No/Date:3410041762 28.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
267	Case No.:38/3/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00038/AM17/	RLA File :17/24/040/00090/AM16/	Lic.No/Date:1710006228 29.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
268	Case No.:55/17/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:3/83-ALC1/2016	Status:Case Deferred

			11.05.2016	
	HQ File :01/83/050/00849/AM16/	RLA File :25/24/040/00014/AM16/	Lic.No/Date:2510004439 30.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

269	Case No.:20/3/83- ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00020/AM17/	RLA File :05/23/040/00401/AM16/	Lic.No/Date:0510397096 30.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

270	Case No.:40/3/83- ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00040/AM17/	RLA File :17/24/040/00092/AM16/	Lic.No/Date:1710006233 31.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

271	Case No.:46/3/83- ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00046/AM17/	RLA File :34/24/040/00249/AM16/	Lic.No/Date:3410041773 31.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

272	Case No.:48/3/83- ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00048/AM17/	RLA File :34/24/040/00248/AM16/	Lic.No/Date:3410041774 31.12.2015	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

273	Case No.:45/3/83- ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:3/83- ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00045/AM17/	RLA File :34/24/040/00255/AM16/	Lic.No/Date:3410041785 05.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

	of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			
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274	Case No.:47/3/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00047/AM17/	RLA File :34/24/040/00254/AM16/	Lic.No/Date:3410041784 05.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

275	Case No.:29/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00029/AM17/	RLA File :05/24/040/00497/AM16/	Lic.No/Date:0510397244 08.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

276	Case No.:30/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00030/AM17/	RLA File :05/24/040/00498/AM16/	Lic.No/Date:0510397245 08.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

277	Case No.:37/3/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00037/AM17/	RLA File :05/23/040/00415/AM16/	Lic.No/Date:0510397257 08.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

278	Case No.:42/3/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00042/AM17/	RLA File :10/24/040/00096/AM16/	Lic.No/Date:1010059370 14.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

279	Case No.:43/3/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00043/AM17/	RLA File :10/24/040/00095/AM16/	Lic.No/Date:1010059369 14.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

280	Case No.:33/3/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00033/AM17/	RLA File :10/24/040/00098/AM16/	Lic.No/Date:1010059371 19.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

281	Case No.:31/3/83-ALC1/2016	Party Name:BANARAS BEADS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00031/AM17/	RLA File :15/24/040/00018/AM16/	Lic.No/Date:1510022086 22.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

282	Case No.:1/15/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00787/AM16/	RLA File :09/24/040/00619/AM16/	Lic.No/Date:0910063170 27.01.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

283	Case No.:19/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00813/AM16/	RLA File :17/24/040/00116/AM16/	Lic.No/Date:1710006263 02.02.2016	Defer Date:15.06.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.			

284	Case No.:1/17/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00795/AM16/	RLA File :08/24/040/00234/AM16/	Lic.No/Date:0810137353 02.03.2016	Defer Date:


 Anil Kumar SRIVASTAVA
 जoint DGFT
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.	
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285	Case No.:2/17/83-ALC1/2015	Party Name:COGENT GLASS LIMITED	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Deferred
	HQ File :01/83/050/00796/AM16/	RLA File :09/24/040/00577/AM16/	Lic.No/Date:0910063352 03.03.2016	Defer Date:15.06.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 15.06.2016.				

286	Case No.:3/17/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00797/AM16/	RLA File :08/24/040/00206/AM16/	Lic.No/Date:0810137362 04.03.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

287	Case No.:1/3/83-ALC1/2016	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2016 11.05.2016	Status:Case Approved
	HQ File :01/83/050/00001/AM17/	RLA File :05/23/040/00553/AM16/	Lic.No/Date:0510398093 31.03.2016	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2012-CH-II dated 07.05.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Date:02.06.2016

K.K. Mushahary


 K.K. MUSHAHARY
 Joint DGFT
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

Place: New Delhi

Foreign Trade Development Officer


श्रीमान श्री अनिल कुमार शर्मा ANIL SHARMA
संयुक्त निदेशक/Joint DGFT
विदेश व्यापार विभाग
Director General of Foreign Trade
संयुक्त निदेशक/Genl. of Commerce
नई दिल्ली / New Delhi

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Corrected Copy

No. 46011/08/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

3/17

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 27th April, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Greenlam Industries Ltd. for issue of advance licence (License No. 0510392502 dated 19.12.2014) for export of (1) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper), Thickness 0.70 MM (Avg. Wt. = 1.505 Kg/Sq.Mtr. +/- 2.5%) for 2976.800 Sq. Meter (2) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper), Thickness 0.80 MM (Avg. Wt. = 1.720 Kg/Sq.Mtr. +/- 2.5%) for 2976.800 Sq. Meter and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00053/AM-16/DES-IV/124 dated 08.05.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

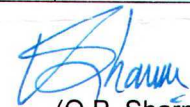
Export Product No (1) :

Name of Export Items (s)	Qty.in Sq.Mtr.	Name of import Item (s)	Qty. in KG
(i) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper) Thickness 0.70 MM (Avg.Wt =1.505 Kg/Sq.Mtr. +/- 2.5%)	One Sq.Mtr.	1.Kraft Paper (60 GSM – 205 GSM)	0.7230
		2.Aluminium Foil (60 Micron –120 Micron)	0.3733
		3.Tissue Paper (20 GSM – 38 GSM)	0.03299
		4.Phenol	0.3198
		5.Melamine	0.1329
		6.Methanol	0.2785
		7.B.O.P.P. Film	0.0109

Export Product No (2) :

Name of Export Items (s)	Qty.in Sq.Mtr.	Name of import Item (s)	Qty. in KG
(ii) Single Sided Decorative Aluminium Foil Laminated Sheets (without barrier paper) Thickness 0.80 MM (Avg.Wt =1.720 Kg/Sq.Mtr. +/- 2.5%)	One Sq.Mtr.	1.Kraft Paper (60 GSM – 205 GSM)	0.8264
		2.Aluminium Foil (60 Micron –120 Micron)	0.3733
		3.Tissue Paper (20 GSM – 38 GSM)	0.03299
		4.Phenol	0.3656
		5.Melamine	0.1329
		6.Methanol	0.3183
		7.B.O.P.P. Film	0.0109

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

To

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

03/17
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Sabero Organics Gujarat P. Ltd. for the import of raw material against the export of Chlorpyriphos 48% EC.

(Advance authorization No. 031070296 dated 10.01.2013)

Ref: U.O. No. 01/83/050/890/AM13/DES-IV/705 dated 23.10.2015

M/s Sabero Organics Gujarat P. Ltd. has submitted present application for the import of raw material against the export of Chlorpyriphos 48% EC.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Chlorpyriphos 48% EC	1 litre	1. Trichloroacetyl Chloride (TCAC)	0.670 kg
		2. Acrylonitrile	0.237 kg
		3. Diethyl-Thio-Phosphoryl Chloride (DETPC)	0.300 kg
		4. Ethylene Dichloride	0.276 kg
		5. Triethyl Benzyl Ammonium Chloride	0.018 kg
		6. Solvent C-9	0.456 kg
		7. Emulsifier NROX SPP	0.108 kg

This issue with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 4010/105/2012-CH-II dated 12.02.2016

(Signature)
09/12/2016

15/3

F. No. 7/106/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: - Advance authorization for the export of Prepaid Mobile Recharge Cards-
M/s Secure Print Solutions Pvt. Ltd.

Ref: 01/83/50/164/AM-15/DES-IV

Advance Authorization: 0210201738 dated 28-03-2014

The case has been examined and the firm has claimed 5% wastage for paper and submitted production/consumption data for ink and paper. Accordingly, following norms are recommended:-

Export item -

S.No.	Item of export	Quantity
1.	Prepaid Mobile Recharge Cards : consisting of 1 pin in each card : 24,00,00,000 pins (net weight approx. 4,80,000 Kg)	24,00,00,000 number
2.	Prepaid Mobile Recharge Cards : consisting of 2 pins in each card : 52,00,00,000 pins (net weight approx. 5,20,000 Kg)	52,00,00,000 number
3.	Prepaid Mobile Recharge Cards : consisting of 3 pins in each card : 1,43,04,00,000 pins (net weight approx. 9,53,600 Kg)	1,43,04,00,000 number
4.	Prepaid Mobile Recharge Cards : consisting of 4 pins in each card : 3,52,00,00,000 pins (net weight approx. 17,600 Kg)	3,52,00,00,000 number
5.	Prepaid Mobile Recharge Cards : consisting of 5 pins in each card : 3,00,00,00,000 pins (net weight approx. 12,000 Kg)	60,00,00,000 number
6.	Prepaid Mobile Recharge Sheets : consisting of 10 pins in each sheet : 412,00,00,000 pins (net weight approx. 8240 Kg)	41,20,00,000 number
7.	Prepaid Mobile Recharge Sheets : consisting of 20 pins in each sheet : 5,44,00,00,000 pins (net weight approx. 5,440 Kg)	27,20,00,000 number
8.	Prepaid Mobile Recharge Sheets : consisting of 50 pins in each sheet : 7,80,00,00,000 pins (net weight approx. 3120 Kg)	15,60,00,000 number

Import Items :-

S.No.	Item of import	Quantity
1	Relevant GSM Paper (200-400 GSM) colour white	1.05 Kg/ Kg content contain in export product
2	Black/ coloured printing Inks	0.013125 Kg/ Kg of export product
3	Chemical Paints, varnished and resins etc.	Not allowed as no production/ consumption data is submitted.

(NOTE : GSM of both export and import should match.)

NLP

(Nand Lal)
Consultant
18-04-2016

DGFT(NC)

No 7/106/16 - TSW on 18/4/16

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Repeat letter

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Acmechem Ltd. for fixation of norms.

(Lic. No. 020175068 7.7.12)

M/s. Acmechem Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export of Rubber Chemical Peptizo-II/Peptizol-11P Containing Diphenyl Disulphide:48% Kaolin Clay:38%, Stearic Acid: 1.2%.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. This Department recommends the following norms for the present licence application:

0210205219 dt. 24.11.14

Item of export	Qty	Item of import	Qty
Rubber Chemical Peptizo-II/R Containing Dibenlamido Diphenyl Disulphide:48%.	1 kg.	DBD (DI-Benzamido Di Phenyl Di-Sulphide)	0.485kg


(JASBIR SINGH)
Consultant

Shri S.K.Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/119/2011- Ch.II dated 10.10.2014

HC received from RA.

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No.7/321/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Double Layer Laminated Safety Glass and Tempered Safety Glass - M/s. Asahi India Glass Ltd.

Ref : DGFT F. No. 01/83/50/467/AM-16/DES-IV
Ad. Auth. 0310794287 dated 02-03-2015

The case has been examined and taking cue from SION A-1060 for export of Tempered Glass and A-2091 for export of Double Layer Laminated Safety Glass and further information furnished by the firm, vide e-mail dated 02-04-2016, the following Norms are recommended:-

Export Item No. 1 : Double Layer Laminated Safety Glass
Quantity: 1 Sq. MT.

Import Item:

Sl. No. of application	Item Description	Quantity recommended
1	Float Glass 2MM +/- 0.2MM	1.20 Sqm/Sq.Meter content contain in the export Product**
2	Float Glass 2.5MM +/-0.2MM	
3	Float Glass 3MM +/-0.2MM	
6	Polyvinyl Butyral Film	1.10 Sq.Meter per Sq. Meter of Export product
7	Ceramic Ink	0.015 K.g per Sq. Meter of Export product
8	Thinning Oil	0.0015 K.g per Sq. Meter of Export product
9	Mirror Button	Net to Net
10	Molding	Net to Net
11	Rain Sensor Bracket	Net to Net

****Total quantity of Glass (All thicknesses) should not exceed 2.4 Sqm per Sq.Meter of export product.**

Export Item No. 2 : Tempered Safety Glass (Glass thickness of 3.5MM +/- 0.2MM or 3.2MM +/-0.2MM).
Quantity: 1 Sq. MT.

Import Item:

Sl. No. of application	Item Description	Quantity recommended
4	Float Glass 3.5MM +/- 0.2MM	1.06 Sqm/Sq.Meter content contain in the export Product
5	Float Glass 3.2MM +/-0.2MM	



(NAND LAL)
Consultant
17-05-2016

DGFT(NC)

No 7/321/15 - TSW on 12/5/16

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No.7/92/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Rushil Décor Ltd.
Ref: DGFT U.O. No. 01/83/50/548/AM-16/DES-IV
Ad. Auth. No. 0810135483 Dated- 17-06-2015

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper 1.6 mm to 2.4 mm Total Qty. 10,49,580 Sq.Mt	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg
8.	B.O.P.P. Film	0.01 kg

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 20 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

NLQ

(NAND LAL)
 Consultant
 17-05-2016

DGFT(NC)

No 7/92/16 - TSW on 17/5/16

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Repeat based

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

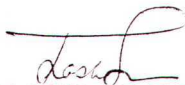
Sub: Application from M/s. Chemico Chemicals Pvt. Ltd. Mumbai for issuance of licence.

M/s. Chemico Chemicals Pvt. Ltd., Mumbai, have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Antimony Trioxide**

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. The norms of Antimony Trioxide are printed at Sl. No. SICN 1073. Utilizing the existing norms and other details of manufacturing process, this Department recommends the following norms for the present licence application.

0510394 883 dt. 13-07-15

Item of export	Qty.	Item of import	Qty.
Antimony Trioxide	1 kg.	Antimony Concentrate (55% to 62% of Antimony Contents)	1.62 kg


(JASBIR SINGH)
Consultant

M/s. Lalita Maini, FIDO, O/o DGFT, Udyog Bhavan, New Delhi.,
Deptt. of C&PC U.O.No.14010/9/2012/Ch.II dated 16.4.2012

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No.7/59/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance authorization for the export of Release Liners (Two side Silicon Coated Paper) - M/s Kaygee – Loparex India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/621/AM-16/DES-IV

Advance authorization No.0310797462 dated 21-07-2015

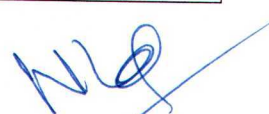
The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (Two Side Silicon Coated Paper)
80 to 85 GSM +/- 10%

Quantity : 1 Sq. Meter

Import Items:

Sl. No.	Item Description	Quantity recommended
1	Glassine Release Base Paper in Jumbo Roll of relevant GSM 80 to 85 GSM +/-10%	1.05 Sq. Meter / Sq. Mt. content in export product
2	Silicone Polymers (100% Solid)	4.2 grams / Sq. Mt. of export product
3	Catalyst for Silicone	0.042 grams / Sq. Mt. of export product
4	Cross Linker for Silicone	0.147 gram / Sq. Mt. of export product


(NAND LAL)
Consultant
09-05-2016

DGFT(NC)

N. 7/59/15 TSW on 8/5/16

Ag 9/5/16

Report basis

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 18th December, 2014

OFFICE EMORANDUM

457

Sub: Application from M/s Intech Pharma Pvt. Ltd. for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence - reg.

The undersigned is directed to refer to U.O. No. 01/83/50/237/AM-15/DES-4/711 dated 26.11.2014 forwarding the application from M/s Intech Pharma Pvt. Ltd. (Licence No. 0510386028 dated 08.05.14) for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence and to communicate that their application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

0510395155 dt. 03.08.15

Name of Export Item(s)	Qty. in Kgs.	Name of import Item(s)	Qty. in Kgs.
Methyl Bromide 98%+2% Chloropicrin	1 kg	Liquid Bromine	1.153

This has approval of the competent authority.


(O.P. Sharma)

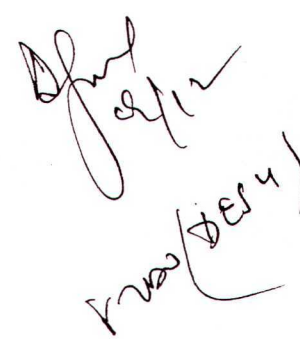
Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri B. D. Panwar,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613


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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis

Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of Glufosinate Ammonium 280 SL

(Advance Authorization No. 0310786689 dated 10.07.2014) ✓

(Advance Authorization No. 0310792516 dated 31.12.2014)

Ref: U.O. No. 01/83/50/744/AM15/DES-4/1047 dated 27.3.2015

M/s. UPL Ltd. have submitted present application for the import of raw material against the export of Glufosinate Ammonium 280 SL

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

0310798563 dt. 28.08.15

1. Item of Export	Qty.	Item of Import	Qty
Glufosinate Ammonium 280 SL	1 kg.	1. Triethyl Phosphite ✓	0.388 kg.
		2. Tetrahydrofuran (THF) ✓	0.087 kg.
		3. Acrolein ✓	0.141 kg
		4. 1,3,5- Trimethyl Benzene ✓	0.050 kg
		~~5. Sochemie-15~~	~~0.009 kg~~
		6. Methanol ✓	0.396 kg
		7. Sodium Cyanide ✓	0.117 kg
		8. Magnesium ✓	0.087 kg
		9. 1-Methoxy-2-Propanol ✓	0.097 kg
		10. Propylene Glycol ✓	0.125 Kg
		11. Terwet 500 ✓	0.293 Kg

This issues with the approval of competent authority.

Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/5/2015-CH-II dated 12.2015

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F. No. 46011/51/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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Shastri Bhawan, New Delhi-110 001
Dated, the 14th August, 2014

OFFICE MEMORANDUM

Repeat letter

Subject : Advance Authorization Application from M/s. Satyam Poly Plast for the import of raw material against the export of Filler Master Batch. (Advance Authorization No. 1310046259 dated 03.03.2014)

The undersigned is directed to refer to DGFT U.O. No.01/83/50/024/AM15/DES-4/107 dated 17.06.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

1310047971 dt 15.09.15

Item to be Exported	Quantity
Filler Master Batch Containing 28 $\pm$ 1% Polypropylene and 72 $\pm$ 1% Calcium Carbonate	1 kg

Raw-material Recommended for Import	Quantity
1 Polypropylene Granules	0.2884 kg
2 Calcium Carbonate	0.7416 kg

2. This issues with the approval of competent authority.

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[Handwritten signatures]

[Signature]
(Dharam Vir) 14/8/2014
Section Officer
Tele:- 2338 2575

Shri. Sanjeev Kumar Kala,
FTDO, O/o, DGFT, DES (IV),
Udyog Bhawan
New Delhi- 110001

HC received from R-D.
[Signature]
24/9/14

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemical

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Shastri Bhawan, New Delhi

Sub: Application from M/s. Rubamin Ltd. for issuance of licence.

M/s. Rubamin Ltd. have submitted present application for issuance of licence for the import of raw material for the manufacture and export of Zinc Oxide. The Department of Chemicals and Petrochemicals had already forwarded the recommendation vide U.O. of even number dated 6.8.2012, recommending revised norms of 1.10 kg.

2. Office of DGFT requested the party to submit production consumption data duly certified by Central Excise Authorities. Office of DGFT has provided a copy of the same, according to which the data certified by Excise Authorities is as under:-

3410041635 dt. 30.10.15 ✓

Financial Year	Production of Zinc Oxide in MT	Zinc Ash consumed in MT	Others Qty. in MT	Waste Qty. in Mt.	Zinc Ash consumed Per Ton of Zinc Oxide
2010-11	943.29	1252.00	Nil	50.37	1.327
2011-12	1544.34	2015.55	110.22	361.85	1.305
2012-13	3703.87	4037.60	446.64	626.62	1.090 →

3. The average consumption norms for the last three years calculates to 1.17kg per kg of the Export product. Based on details of manufacturing process furnished by them, this Department reiterates the following norms for the licence application:

Item of export	Qty	Item of import	Qty
Zinc Oxide	1 kg	Zinc Ash	1.10 kg

J.S.
(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 46 /2011 - Ch.II dated 4.9.2013

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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th January, 2015

Repeat Licet's

OFFICE MEMORANDUM

Sub: Application from M/s. Parijat Industries (India) Pvt. Ltd. (Licence No. 3310029940 dated 17.06.14) for issue of advance licence for export of Fipronil 20% SC (10800 kgs.) – reg.

The undersigned is directed to refer to communication U.O. No. 01/83/50/336/AM-15/DES-4/752 dated 15.12.2014 (Licence No. 3310029940 dated 17.06.14) forwarding an application for issue of advance licence from M/s. Parijat Industries (India) Pvt. Ltd. for export of Fipronil 20% SC (10800 Kgs.) and to communicate that their application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

3310030280 dt. 19.11.15

Name of Export Item(s)	Qty. in Kgs.	Name of import Item(s)	Qty. in Kgs.
Fipronil 20% SC (10800 Kgs.)	1 Kg.	Fipronil Technical 95% Minimum	0.210

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri B. D. Panwar,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613 → Fax Sent



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F. No. 14010/23 /2013-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Chemocid Impex Pvt. Ltd. for the import of raw materials against the export of Solvent Red 19E Namely Chemocid Red B Liquid

Ref: U.O. No. 01/83/50/636/AM15/DES-IV/ 951 dated 9.3.2015

M/s. Chemocid Impex (P) Ltd. have submitted present applications for the import of raw materials against the export of Solvent Red 19E Namely Chemocid Red B Liquid

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310786351 dated 3.7.2014)

0310800873 dt. 10/12/15 ✓

1. Item of Export	Qty.	Item of Import	Qty
Solvent Red 19E Namely Chemocid Red B Liquid	1 kg.	1. Ortho Toluidine	0.512 Kg.
		2. Tridecyl amine	0.120 kg
		3. 2-Ethyl Hexyl Amine	0.202 kg
		4. Sodium Nitrite	0.247 kg
		5. Aromatic Solvent	0.400 kg

This issues with the approval of competent authority.

Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Ram Sagar Panjiyar ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/23 /2013-CH-II dated 18.4.2015

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Chemico Chemicals Pvt. Ltd. Mumbai for issuance of licence.

M/s. Chemico Chemicals Pvt. Ltd., Mumbai, have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Antimony Trisulphide**.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. This Department recommends the following norms for the present licence application. (yield 99-/-) *SL*

Item of export	Qty.	Item of import	Qty.
Antimony Trisulphide	1 kg.	Antimony Concentrate containing 55% to 62% of Sb content	1.237 kg

J.S.
(JASBIR SINGH)
Consultant

Ag 19/12/12

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.,
Deptt. of C&PC U.O.No.14010/9/2012/Ch.II dated 7.5.2012